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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

OA No. 2473/97

New Delhi, this the 2nd day of February, 1999

HON'BLE SHRI T.N. BHAT, MEMBER (J)
HON'BLE SHRI S.P. BISWAS, MEMBER (A)

In the matter of:

S.S. Mudgil (Ex Deputy Director (P&A)
ONGC, R/o C/183,
Defence Colony,
New Delhi. **Applicant**
(By Advocate: Sh. A.K. Bhardwaj)

Vs.

1. Union of India through
The Secretary,
Government of India,
Ministry of Defence,
Office of the JS (Trg.) & CAO,
C-II, Hutmants, DHQ Post Office,
New Delhi-110011.
2. The JS (Trg.) & CAO,
V-II Hutmants,
DHQ, Post Office,
New Delhi-110011.
3. The Chief Administrative Officer (CAO),
Ministry of Defence,
C-II Hutmants,
DHQ PO Sena Bhawan,
New Delhi-110011.
4. The Director (Personnel),
Oil & Natural Gas Commission,
(Directorate of Personnel)
TEL Bhawan, **Dehradun.** **Respondents.**
(By Advocate: Sh. Trilochan Rout, Presenting Officer)

O R D E R (ORAL)

delivered by Hon'ble Shri T.N. Bhat, Member (J)

Heard. .

The learned counsel for the applicant states that the relief prayed for by the applicant in the OA having already been granted by the respondents and the applicant not being interested in pressing his claim for interest, this matter may be disposed of as having been

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rendered infructuous. We record this statement. As the relief prayed for by the applicant already stands granted to him substantially we dispose of the OA as having been rendered infructuous.

S. P. Biswas
(S. P. BISWAS)
Member (A)

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T. N. Bhat
(T. N. BHAT)
Member (J)

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